



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original

Application No. 195 of 2003

Applicant(s) R. R. S. R. C. Rath Patnaik Respondent(s) Union of India
Advocate for Applicant(s) M/s A. Chintya Das Advocate for Respondent(s).....

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

I. P.O. for Rs. 50/- filed.
For consideration please.

DR 8/4/03 For Regn pl.

S.O. (J)
DR
9.4.03

Registration

09.04.03

on memo
for Admin Int. order pl.

REGISTER

DR
Registration 1/4/2003

Or. No. 1 dated 17.4.2003

Heard Shri A. Das, learned counsel for the applicant and Shri R. C. Rath, learned Standing Counsel (on whom a copy of this O.A. has been served) appearing on behalf of the Respondents on the question of admission. The applicant has not yet been served with any order of transfer. The learned counsel for the applicant has brought to our notice a

DR 16/4/03

Branch

Copy of order dt. 17/4/03
a/c O.A. copy issued to
all the accts/bs. by
posts.

The same copy of
order issued to file
counsel for both side

DB
21.4.03
S.O.

BY
21/4/03

representation under Annexure-A/10 submitted by the applicant to the Senior Divisional Operations Manager seeking his intervention in the matter. That representation was submitted to the concerned authority on 28.3.2003. While the concerned authority is in session of the matter, it is too premature for the applicant to approach the Tribunal. In the said premises, we are not inclined to entertain this O.A. at this stage and direct the applicant to seek remedy at the departmental level.

For the reasons discussed above, this O.A. is rejected in limine. No costs.

Hand over copies of this order to the learned counsel for both sides, and copies of this order along with copies of the O.A. be sent to Respondents.

VICE-CHAIRMAN 17/4

MEMBER (JUDICIAL)